

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
422/2016

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

Metaphor Exports Pvt Ltd.

.... Respondent

Order Under Section 433(e) and 434, 439 in Liq.

Order delivered on 05.02.2020

Coram:

SH. B. S. V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Shvoetank Sailkwal, Mr. Yash Agarwal, Advs.

For the Respondent

Mr. Ankit Jain, PCS for liquidator

ORDER

CA-1086(PB)/2018

This is an application filed by the Auction Purchaser for condonation of one month in paying balance auction sale proceed amount, for there being no objection from the Liquidator to allow this application on the ground this applicant is already deposited the amount along with interest, this application is accordingly allowed.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)